FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF SONALI EXIM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**SONALI EXIM PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	08.12.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2010PTC063190
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 2479 to 2484, 2nd Floor, C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat City, Gujarat - 395002
6.	Insolvency commencement date in respect of corporate debtor	08.12.2025
7.	Estimated date of closure of insolvency resolution process	06.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M/s MVK IPE LLP Regn No: IBBI/IPE-0134/IPA-1/2022-23/50028
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607A, 12/2, RNT Marg, Chetak Centre Near Hotel Shreemaya, Indore, M.P. – 452001 Email: mvk@mvkirp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607A, 12/2, RNT Marg, Chetak Centre Near Hotel Shreemaya, Indore, M.P. – 452001 Email: ip.sonaliexim@gmail.com
11.	Last date for submission of claims	22.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in//en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Sonali Exim Private Limited on 08.12.2025, vide order no. C.P. (IB)/301(AHM)2024.

The creditors of Sonali Exim Private Limited are hereby called upon to submit their claims with proof on or before 22.12.2025, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]-Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

M/s MVK IPE LLP
(Represented by its Designated partner Mr. Mangesh Vitthal Kekre)
Interim Resolution Professional
Sonali Exim Private Limited
IBBI Regn. No. IBBI/IPE-0134/IPA-1/2022-23/50028
AFA valid till:31.12.2025

Date:11.12.2025
Place: Indore

Dollar appreciation lifts NRI remittances by ₹10k cr

Diaspora Parking More Funds: SLBC Report

Niyati.Parikh
@timesofindia.com

RENEWED CONFIDENCE

Jul-Sep quarter	Deposits	Change Y-O-Y
Ahmedabad	₹25,293.9cr	8.89%
Vadodara	₹18,699.5cr	15.69%
Kutch	₹16,979.3cr	8.50%
Anand	₹9,264.9cr	6.04%
Surat	₹8,573.4cr	13.23%
Rajkot	₹8,479.6cr	3.63%
Narsari	₹6,554.6cr	13.34%
Kheda	₹3,001cr	7.81%
Porbandar	₹2,753.8cr	18.69%
Jamnagar	₹2,207.8cr	11.61%

Source: SLBC Gujarat

Ahmedabad: Gujarat's banks recorded a Rs 10,000-crore increase in remittances from Non-Resident Indians (NRIs) in the second quarter of FY26.

According to the latest State Level Bankers' Committee (SLBC)-Gujarat report, NRI deposits across the state rose from Rs 1.01 lakh crore in the July-Sep quarter of 2024 to Rs 1.11 lakh crore in the same period this year — an increase of 10%.

Bankers attributed the rise to the appreciation of the US dollar against the Indian rupee, adding that the trend reflects renewed confidence among the global diaspora.

They noted that the momentum indicates not just cyclical remittances but a broader shift in the way NRIs are viewing Gujarat's economic trajectory in 2025. Recent GST cuts have boosted consumer sentiment across sectors, fuelling the consumption cycle, experts said.

"During the second quarter of FY26, the US dollar appreciated against the Indian rupee, yielding more value in Indian currency for the same amount of dollar investment," said a senior banking official. The dollar, which stood at Rs 83.84 on Sep 30, 2024, strengthened to Rs 88.83 — a rise of nearly 5%.

"The improved operating environment back home, along with GST cuts, has also translated into greater confidence among NRIs, especially those with business or family ties in Gujarat. With expectations of higher domestic consumption and a capex revival, expatriates are parking more money in Gujarat-based deposits for both safety and opportunity," the official added.

Industry players said the optimism stems not only from consumption trends but also from the investment climate. "The ongoing IPO wave, with several Gujarat-origin companies hitting the markets, has become a magnet for NRI investors. We've seen deposits temporarily increase to facilitate IPO applications, contributing to the annual rise," a senior banking sector official told TOI.

"NRIs increasingly see India's primary market as a reliable channel for both short-term gains and long-term exposure. Many clients are bullish on IPOs, primary markets, and mutual funds in India, which is bolstering liquidity within the banking system," said Jayesh Vithalani, an Ahmedabad-based financial consultant.

The real estate cycle was is amplifying the inflow. Property prices in Ahmedabad, Surat, Vadodara, and Gandhinagar have been rising steadily over the past year, driven by premium launches, commercial demand, and sustained interest from the diaspora.

Developers say NRI enquiries have increased across luxury housing, plotted developments, and rental-yield-oriented commercial assets, indicating that deposit growth is part of a broader capital repositioning.

Gujarat has 20% of India's TOEFL centres

Times News Network

Ahmedabad: Educational Testing Service (ETS), which conducts the Test of English as a Foreign Language (TOEFL), stated that Gujarat is an important market, accounting for about 20% of its centres in the country. Starting Jan 21, 2026, it will introduce a new format called the TOEFL iBT (Internet-based test).

ETS India, which operates about 90 centres across the country, is set to open a new centre in Kalol, the company officials said on Wednesday. Sidnel Rodrigues de Souza, executive director, Global Partnerships and Sales Management, ETS, said that with the introduction of the new TOEFL format, results will be available within 72 hours of the test instead of seven to nine working days.

"More traditional content will also be updated with more relevant and culturally accessible material to reflect better how English is used in academic settings. For example, Indian students may not have questions on Greek mythology," he said. Commenting on the Gujarat scenario, de Souza said that Gujarat is a crucial market for the company, with the state having about 20% of ETS's total centres in the country.

IIM-A's expulsion of 3 PhD scholars quashed

Times News Network

Ahmedabad: The Gujarat high court has quashed a decision by the Indian Institute of Management, Ahmedabad (IIM-A) to expel three PhD scholars due to their academic shortfall in their first year's performance.

Justice Nikhil Kariel held that the premier institute's decision was contrary to the manual of practice and procedure for the Doctoral Programme in Management (DPM), which allows a doctoral fellow to improve their academic performance by granting one more year if the student fails to meet the required academic standards.

In this case, three first-year PhD fellows — Abhilasha Kumar, Atul Gupta, and Uthara P K — were asked on May 22 to explain why their candidature in the course's second year should not be withdrawn due to their failure to fulfil the condition for promotion.

They were given 24 hours to provide an explanation. The executive committee passed an order expelling them for academic shortfall, and their appeal was rejected by the IIM-A director without a hearing.

The students' advocates, Anand Yagnik and Biju Nair, submitted that the DPM manual prescribes review, rectification, and remedial measures for minor academic shortfalls, and those options should be considered before asking the students to leave.

They argued that the decision was disproportionate and punitive against DPM Manual provisions, and since the students are from different academic backgrounds, the academic shortfall should have been viewed more liberally.

They contended that the manual does not envisage that a student could be expelled due to academic shortfall in the first year of coursework.

One of the students received a poor performance rating because she was found to be involved in academic dishonesty of a serious nature by giving references based on artificial intelligence (AI) in her assignment paper, which turned out to be fake. The lawyers, however, contended that the students were not granted any opportunity for a hearing.

IIM-A contended that the provisions of the DPM manual were strictly complied with. However, the high court did not agree. It stated, "The coursework stage is to be cleared in two years with an additional year provided for fulfilling the requirements as per clause 7.5.2, failing which the student would have to leave the programme."

The high court further stated, "The action of the institution, that is the chairperson DPM, via order dated Oct 6, 2025, requiring the petitioner to leave the programme is not in consonance with the procedure prescribed in the manual and is an action without any authority of the law, rendering it non est and void ab initio. Consequently, the order passed by the director of the institute would also be rendered ineffective and non est."

Man alleges assault by traffic cop, scooterist over honking

Times News Network

Ahmedabad: A building contractor from Vastrapur has accused traffic police personnel of assaulting him in Thaltej last month. He filed an FIR on Tuesday alleging he was beaten, detained at a traffic outpost and later hospitalized. No arrests have been made so far.

According to the complaint, 45-year-old contractor Himanshu Shah alleged that a traffic constable and other personnel assaulted him after intervening in an altercation between him and an unidentified scooter rider on the morning of Nov 12. Shah, who lives in Vastrapur and was travelling with his younger brother, Umang, towards Gandhinagar, said the incident occurred near Zydus Bridge when he had stopped his car at a red signal. The scooter rider behind him began honking continuously. "I moved aside to let him pass," Shah stated in the FIR.

GRAVE ALLEGATION

Shah said the rider abused him while overtaking. The FIR adds: "I took my car near him, got down and asked why he was abusing me. He continued using abusive language. When I objected, he started pushing me."

The contractor alleged that traffic personnel rushed in and began hitting him instead of separating the two. In the complaint, Shah named traffic constable Chandrasinh Chavda, a home guard jawan and TRB personnel. The FIR states they punched him on his back and took him aside before moving him to a traffic outpost.

He was later taken to Vastrapur police station after a call was made to the city police control room.

SUV seized, 2 booked for hindering police

Times News Network

Ahmedabad: Sabarmati police on Tuesday registered an FIR against two men for obstructing police officers who were checking vehicles outside Dharamnagar railway station on Monday evening.

The FIR, filed by a PSI, states that the checking was part of an enforcement drive ordered by a senior officer, between 7pm and 9pm.

Around 8.30pm, officers stopped a black SUV, which had no numberplates. When asked for vehicle documents, the driver and the man with him allegedly said they did not have any papers and refused to cooperate. The FIR states that both men, aged 27 and 24, are residents of Vastral.

According to the FIR, the two refused to disclose their identities and said police could not detain their vehicle. They questioned the officer in charge, called the police control room and created a scene to prevent the SUV from being seized.

The FIR says the duo recorded videos and behaved aggressively, causing deliberate obstruction to the officers performing their duties.

The SUV was later seized under the Motor Vehicles Act.

'Design to change from foundation'

▸Continued from P1

Stronger designs will require more construction material. As material consumption increases, the overall project cost of new buildings will also rise," the Ahmedabad Municipal Corporation official said.

A senior structural engineer, also speaking anonymously, noted that the changes will affect the structural design from the foundation level upward. "With Ahmedabad now moved to Seismic Zone IV, the structural design of all upcoming projects will need to be revised. More reinforcement and stronger components will be necessary. This will directly influence project costs resulting in a 20% to 25% hike in construction cost," he said.

Experts from the Urban Development Department highlighted that IS 1893, the key Indian Standard titled Criteria for Earthquake-Resistant Design of Structures, forms the basis of this revision. The standard outlines the minimum design loads and engineering procedures required to ensure that buildings and other structures can safely withstand earthquake forces.

With BIS formally notifying the implementation date, Ahmedabad's building sector now has less than a year to prepare for the shift. Developers, structural engineers, and municipal authorities are expected to begin aligning new proposals with Zone IV requirements well ahead of the transition, sources said.

Regional economic plans get cabinet nod

Times News Network

Gandhinagar: In the cabinet meeting held on Wednesday, regional economic master plans for six economic regions of the state were approved. The master plans were created to promote equal economic growth in all 33 districts of the state, govt said.

The meeting was presided over by chief minister Bhupendra Patel.

Govt spokesman Jitu Vaghani said Gujarat govt's policy think tank, Gujarat State Institution for Transformation (GRIT), will offer strategic foresight and data-driven recommendations for the master plans.

"Recommendations from GRIT and the regional economic master plans will be vital in realizing Viksit Gujarat@2047 and Gujarat@2035 goals," Vaghani said.

The cabinet also approved the proposal to appoint a nodal officer for each regional economic master plan. P Swaroop was named nodal officer for the Central Gujarat region; tourism secretary Rajender Kumar for the Saurashtra; and Gujarat Maritime Board CEO Rajkumar Beniwal for the Kutch region.

Surat Municipal Commissioner Shalini Agarwal was made the nodal officer for South Gujarat; geology and mining commissioner Dhaval Patel for the coastal Saurashtra region, and GIDC MD Praveena D K for the North Gujarat region.

These officers will act as the link between govt departments, industry, local bodies and other stakeholders.

Man gets 1 year in jail for child marriage

Times News Network

Ahmedabad: A city sessions court on Wednesday sentenced a 25-year-old man to one-year imprisonment for child marriage and fined him Rs 50,000. He was, however, acquitted of rape, being given the benefit of the doubt in a complaint filed by his mother-in-law in 2022.

While the man was punished for marrying a girl who was not yet 17, additional sessions judge A B Bhatt also ordered an inquiry against the victim's mother for allowing the marriage, and against the accused's parents for pushing for an early marriage.

According to public prosecutors K G Jain and D M Thakor, the wedding took place in June 2021 after the girl told her mother that her fiance was blackmailing her into marrying early using nude photographs of her.

A couple of weeks after the wedding, the girl returned to her mother's home complaining of repeated marital rape. In June 2022, the mother filed a complaint with Odhav police, and the man was booked under the IPC, the Pocso Act's rape provisions, the Information Technology Act, and the Prohibition of Child Marriage Act. After the trial, the court acquitted the man of rape charges but found him guilty of marrying the minor under Section 10 of the Prohibition of Child Marriage Act.

While sentencing the accused, the court stated, "Child marriage hinders the development of the child and is responsible for girls discontinuing their education. It was established in court that child marriage can lead to early pregnancy, which affects the development of the child born. Hence, the law prohibits child marriage, and the responsibility to prevent it lies with those who participate in, or assist in the marriage."

The court found the victim's mother and accused's parents responsible and said, "This constitutes an offense under Section 11 of the Prohibition of Child Marriage Act. Additionally, the parents of the accused have committed an offense under Section 10 of the Child Marriage Prohibition Act. It is necessary to instruct the investigating authority to take legal action against the aforementioned individuals under the relevant provisions of the Act."

'Frame new policies before old ones expire'

Kapil.Dave@timesofindia.com

Gandhinagar: Chief minister Bhupendra Patel on Wednesday expressed concerns about delays in drafting new policies to incentivise industry to generate employment. Speaking at the cabinet meeting in the presence of ministers and secretaries, the CM said that a number of key policies have still not been announced.

Sources close to the development said, "Many policies like the new industrial policy, the service sector policy, and the ones for MSMEs, renewable power, green hydrogen, besides the new science and innovation policy have already lapsed, but new ones have not been announced.

Thus, a sizable number of fresh investment projects have not finalized business plans. All departments know exactly when the policy will expire, so why can't they start preparing policies six months before their expiry date?"

A source said, "The CM asked all departments to finalise their policies and announce them before the Rajkot edition of the Vibrant Gujarat Regional Conference in Jan 2026."

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SONALI EXIM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SONALI EXIM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.12.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2010PTC063190
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 2479 to 2484, 2nd Floor C Wing, Kohinoor Textile Market, Ring Road, Salabatpura, Surat Textile Market, Surat City Gujarat - 395002
6.	Insolvency commencement date in respect of corporate debtor	08.12.2025
7.	Estimated date of closure of insolvency resolution process	06.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M/s MVK IPE LLP Regn. No. IBBI/IPE-0134/IPA-1/2022-23/50028
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 607A, 12/2, RNT Marg, Chetak Centre Near Hotel Shreemaya, Indore, M.P. - 452001 Email: mvk@mvkip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607A, 12/2, RNT Marg, Chetak Centre Near Hotel Shreemaya, Indore, M.P. - 452001 Email: ipsonaliexim@gmail.com
11.	Last date for submission of claims	22.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Sonali Exim Private Limited on 08.12.2025, vide order no. C.P.(IB)/301(AHM)2024.

The creditors of Sonali Exim Private Limited are hereby called upon to submit their claims with proof on or before 22.12.2025, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]-Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.12.2025 **M/s MVK IPE LLP**
Place: Indore **(Represented by its Designated partner Mr. Mangesh Vitthal Kekre)**
Interim Resolution Professional
Sonali Exim Private Limited
IBBI Regn. No. IBBI/IPE-0134/IPA-1/2022-23/50028
AFA valid till : 31.12.2025

Amber-grift? Lab testing casts doubt over seizures

'Floating Gold Cases Are Cheating, Not Wildlife Offences'

Nimesh.Khakhariya
@timesofindia.com

Rajkot: Police across the state have recently seized large quantities of ambergris — often called whale vomit or floating gold — which is valued at about Rs 1 crore a kilogram on the international market.

Since Nov 2024, there have been at least ten cases in which police seized a total of 45kg of ambergris and arrested 32 persons.

However, in two such cases, lab tests have revealed that the seized material was not ambergris. Forest officials suspect most of the recent seizures are fake, saying the volumes being reported are simply not possible. Officials are awaiting a second round of tests before making a final decision.

Ambergris is treated as a wildlife trophy under the Wildlife Protection Act. To prosecute an accused person, police must hand over the suspect and seized material to the forest department, which then sends the material for testing.

In two cases registered last year — the Nov 2024 case in which Mahuva police seized 12kg of ambergris and the May 2025 case where Palitana police seized 1kg — the Zoological Survey of India found that the material was not ambergris.

Bhagirathsinh Zala, assistant conservator of forests in Palitana, said, "The Zoological Survey of India has already reported that the seized material was not true ambergris. We are waiting for the report from the National Forensic Science University in Gandhinagar for a final conclusion."

Ahmedabad police recently reported an ambergris seizure valued at Rs 8.7 crore. In September, Surat police reported another seizure valued at Rs 8.77 crore, and in August, Ahmedabad police reported a haul worth Rs 3 crore.

Sources say ambergris is waxy, and the accused often use chemicals or incense such as loban or gugal to make fake material look convincing. They lure buyers through YouTube videos, claiming the product will fetch high prices abroad. Police usually intercept suspects when they are searching for customers.

A senior forest official said, "In most of these cases, there is no wildlife offence. These are cases of cheating where someone has been tricked into buying material sold as ambergris. We do not believe ambergris can be found in the quantities being reported." Sources also added that collecting true ambergris requires skill and is not easy.

A senior forest officer from Gandhinagar said, "In most of these cases, it is not actually ambergris. It is a very low-quality material which is not from the whale. It could be from some other animal." Officials said that in 90% of the seizures, the ambergris is either fake or of poor quality.

A senior forest officer said a recent haul of ambergris from Ahmedabad also turned out to be of low quality. Usually, it is a wax mixed with a high-quality scent and presented as ambergris.

The senior investigating officer said that in Ahmedabad, two cases were registered this year. The material in both cases was of dubious quality. Officers, in coordination with the forest department, are now trying to determine whether it was adulterated ambergris or material from some other animal.

According to a forest department officer, ambergris is light and waxy — floating in water — with an inelastic, rough or layered interior. In many recent cases, the seized material does not float. Odour is also a key identifier. Fresh ambergris has a strong faecal smell, but it develops a musky, earthy or sweet scent as it dries and ages, he said.

Officials say ambergris is a waxy substance produced in the gastrointestinal tract of some sperm whales. As sperm whales are protected under the Wildlife Protection Act, possessing or trading ambergris is illegal in India. Whales are not always harmed in its collection, as ambergris can be gathered after it is naturally expelled, but in some instances, it could be obtained by killing a whale.

RECENT SEIZURES

Nov 28-29, 2024 Mahuva (Bhavnagar): Police and forest officials raided a dye unit, seizing about 12kg of ambergris (worth Rs 15 crore); two arrested

Apr 30, 2025 Ahmedabad (DCB): 2.9kg seized (Rs 2.90 crore); four arrested linked to Surat supply

May 24, 2025 Palitana police seized 1kg of ambergris, arrested one person at Bagdana check post near Thadach village in Bhavnagar

Jun 26-27, 2025 Vadodara (Bil village): Six arrested with ambergris valued at Rs 1.58 crore.

Aug 6, 2025 Ahmedabad (city crime branch): 2kg seized (Rs 2 crore); one arrested near Meghaninagar

Aug 15, 2025 Amreli (LCB): 2.91kg seized (Rs 2.91 crore); two fishermen from Talaja arrested near Centre Point in Amreli

Aug 17-18, 2025 Ahmedabad Rural (SOG): 2.97kg seized (Rs 2.98 crore); two arrested near the Sarkhej-Sanand highway

Sep 29, 2025 Amreli (SOG): 2.19kg seized (Rs 2.19 crore); one arrested near Varsada village

Sep 30, 2025 Surat (Umra PS): 8.7kg seized (Rs 8.77 crore); nine detained, allegedly moved from Talaja/Bhavnagar towards Surat

Nov 29, 2025 Ahmedabad (Zone 7 LCB, Sarkhej): 8.7kg (Rs 8.70 crore); four arrested

SIMPLE TESTING METHOD: An easy way to test ambergris is to insert a wire or a needle. If the material melts and turns into an opaque, dark liquid, then it is ambergris. A peculiar smell is also released and white fumes emitted when one inserts a needle.

AMBERGRIS USED IN MAKING PERFUME: Ambergris is used in the manufacture of perfumes and cosmetics. It has been prized throughout history for use in food, drink and medicines. It was also used to flavour certain food items and thought to be a remedy for some neurological conditions. Between the 17th and 19th centuries, it was used in food, drinks and treatments for certain medical conditions. It was once used to flavour Turkish coffee and hot chocolate.

AUTHENTICITY DISPUTES: In a case filed by the Surat SOG involving the seizure of ambergris, bail was granted after the lawyer for the person arrested for alleged possession of ambergris submitted that the substance in question was actually lignite.

જનાદેશ

ફોર્મ એ
જાહેર સુચના
(ઈન્સોલ્વન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઓફ ઈન્ડિયાના નિયમન ૬ હેઠળ
(કોર્પોરેટ વ્યક્તિઓ માટે નાદારી નિરાકરણ પ્રક્રિયા) નિયમનો, ૨૦૧૬)

સોનાલી એક્ઝિમ પ્રાઇવેટ લિમિટેડના લેણદારોના ધ્યાન માટે

સંબંધિત વિગતો		
1.	કોર્પોરેટ દેવાદારનું નામ	સોનાલી એક્ઝિમ પ્રાઇવેટ લિમિટેડ
2.	કોર્પોરેટ દેવાદારના નિગમનની તારીખ	08.12.2010
3.	કોર્પોરેટ દેવાદાર કયા અધિકાર હેઠળ સામેલ/નોંધાયેલ છે	આરઓસી, અમદાવાદ
4.	કોર્પોરેટ દેવાદારની કોર્પોરેટ ઓળખ નંબર / મર્યાદિત જવાબદારી ઓળખ નંબર	U17120GJ2010PTC063190
5.	કોર્પોરેટ દેવાદારના રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઈ હોય તો) નું સરનામું	શોપ નં. ૨૪૭૯ થી ૨૪૮૪, બીજો માળ, સી વિંગ કોહીનુર ટેક્ષટાઇલ માર્કેટ, રીંગરોડ, સલાબતપુરા, સુરત ટેક્ષટાઇલ માર્કેટ,સુરત સિટી , ગુજરાત-૩૯૫૦૦૨
6.	કોર્પોરેટ દેવાદારના સંદર્ભમાં નાદારી શરૂ થવાની તારીખ	08.12.2025
7.	નાદારી નિરાકરણ પ્રક્રિયા પૂર્ણ થવાની અંદાજિત તારીખ	06.06.2026
8.	વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ તરીકે કામ કરતા નાદારી વ્યાવસાયિકનું નામ અને નોંધણી નંબર	મેસર્સ એમવીકે આઈપીઈ એલએલપી Regn No: IBBI/IPE-0134/IPA-1/2022-23/50028
9.	બોર્ડમાં નોંધાયેલ વચગાળાના રિઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઈ-મેલ	સરનામું : ૬૦૭ એ, ૧૨/૨, આરએનટી માર્ગ, ચેતક સેન્ટર હોલટ શ્રીમયા નજીક, ઇન્દોર, એમ.પી. -૪૫૨૦૦૧ E-mail. : mvk@mvkirp.com
10.	વચગાળાના સમાધાન વ્યાવસાયિક સાથે પત્રવ્યવહાર માટે ઉપયોગમાં લેવાતું સરનામું અને ઈ-મેલ	સરનામું : ૬૦૭ એ, ૧૨/૨, આરએનટી માર્ગ, ચેતક સેન્ટર હોલટ શ્રીમયા નજીક, ઇન્દોર, એમ.પી. -૪૫૨૦૦૧ E-mail : ip.sonaliexim@gmail.com
11.	દાવાઓ રજૂ કરવાની છેલ્લી તારીખ	22.12.2025
12.	કલમ ૨૧ ની પેટા કલમ (6A) ની કલમ (b) હેઠળ, જો કોઈ હોય તો, લેણદારોના વર્ગો, જે વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ દ્વારા નક્કી કરવામાં આવે છે	મર્યાદિત માહિતીના આધારે, IBC, ૨૦૧૬ ની કલમ 21(6A) (b) હેઠળ લેણદારોનો કોઇ વર્ગ નથી.
13.	વર્ગમાં લેણદારોના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખાયેલા નાદારી વ્યાવસાયિકોના નામ (દરેક વર્ગ માટે ત્રણ નામો)	લાગુ પડતું નથી
14.	(એ) સંબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો અહીં ઉપલબ્ધ છે	(a) વેબ લિંક સંબંધિત ફોર્મ https://ibbi.gov.in//en/home/downloads પરથી ડાઉનલોડ કરી શકાય છે (b) ભૌતિક સરનામું લાગુ પડતું નથી

આથી સૂચના આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ, અમદાવાદ બેન્ચે ૦૮.૧૨.૨૦૨૫ ના રોજ સોનાલી એક્ઝિમ પ્રાઇવેટ લિમિટેડની કોર્પોરેટ નાદારી ઠરાવ પ્રક્રિયા શરૂ કરવાનો આદેશ આપ્યો છે, ઓર્ડર નંબર C.P.(IB)/301(AHM)2024 દ્વારા.

સોનાલી એક્ઝિમ પ્રાઇવેટ લિમિટેડના લેણદારોને આથી કહેવામાં આવે છે કે તેઓ **૨૨-૧૨-૨૦૨૫** ના રોજ અથવા તે પહેલાં પુરાવા સાથે તેમના દાવા એન્ટ્રી નંબર ૧૦ સામે ઉલ્લેખિત સરનામે વચગાળાના રિઝોલ્યુશન પ્રોફેશનલને સુપરત કરે.

નાણાકીય લેણદારોએ તેમના દાવા પુરાવા સાથે ફક્ત ઇલેક્ટ્રોનિક માધ્યમથી જ સબમિટ કરવાના રહેશે. અન્ય તમામ લેણદારો પુરાવા સાથે દાવા રૂબરૂ, પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમથી સબમિટ કરી શકે છે.

એન્ટ્રી નં. ૧૨ માં સૂચિબદ્ધ વર્ગના નાણાકીય લેણદારે, ફોર્મ CA- લાગુ ન હોય તેવા માં [વર્ગ સ્પષ્ટ કરો] વર્ગના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે એન્ટ્રી નં. ૧૩ માં સૂચિબદ્ધ ત્રણ નાદારી વ્યાવસાયિકોમાંથી અધિકૃત પ્રતિનિધિની પસંદગી દર્શાવવી પડશે.

ખોટા કે ગેરમાર્ગે દોરતા દાવાના પુરાવા રજૂ કરવા પર દંડ લાગશે.

તારીખ : ૧૧-૧૨-૨૦૨૫
સ્થળ : ઇન્દોર

સહી/-
મેસર્સ એમવીકે આઇપીઇ એલએલપી
(તેના નિયુક્ત ભાગીદાર શ્રી મંગેશ વિઠ્ઠલ કેકરે દ્વારા રજૂ)
ઇન્ટરીમ રિઝોલ્યુશન પ્રોફેશનલ
સોનાલી એક્ઝિમ પ્રાઇવેટ લિમિટેડ
આઇબીબીઆઇ રજીસ્ટ્રેશન નં. : IBBI/IPE-0134/IPA-1/2022-23/50028
AFA Vaild till: 31.12.2025

NOTICE — **DSP** MUTUAL FUND

NOTICE is hereby given for a forthcoming Investor Awareness Program ('IAP') to be conducted by DSP Mutual Fund. The details of the program are as follows:

Date	Address	Time
Thursday, 11th December 2025	Dil Se re, 2nd Floor, Imperial Mall, Hazira - Adajan Rd, above Star Bazar, Adajan Gam, Adajan, Surat, Gujarat - 395009.	7:00 PM

For details on upcoming IAPs and updates to the schedule, visit dspim.com/IAP. For more information, visit dspim.com/IEID. This is an Investor Education and Awareness Initiative by DSP Mutual Fund. **Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

માર્ગ અને મકાન વિભાગ ૨ દ્વારા બારડોલી તાલુકાના મોતા ગામે ARTOનું કામ પ્રગતિ હેઠળ

જનાદેશ પ્રતિનિધિ, સુરત : સુરત જિલ્લાના બારડોલી તાલુકામાં માર્ગ અને મકાન વિભાગ-૨ દ્વારા મોતા ગામમાં ARTOનું કામ પ્રગતિ હેઠળ છે. જેમાં બારડોલી તથા આસપાસના વિસ્તારમાં વાહન વ્યવહાર અને પરિવહન વિભાગ સંબંધિત તમામ વહીવટી કામગીરી માટેની સરકારી કચેરી બનશે. જેમકે, નવા વાહનની નોંધણી (Registration) અને RC બુક જારી કરવી, લર્નિંગ લાઈસન્સ, ડ્રાઈવિંગ લાઈસન્સ અને તેનું રીન્યુઅલ, વાહન ફિટનેસ સર્ટિફિકેટ, ટેક્સ, દંડ અને પરમિટની વસૂલાત, એડ્રેસ ચેન્જ, ઓનરશિપ ટ્રાન્સફર, NOC સહિતની પરિવહન સંબંધિત સેવાઓ પ્રાપ્ત થશે.

ઓલ ઇન્ડિયા પોલીસ હોકી ચેમ્પિયનશિપ અંતિમ ચરણમાં : આજથી શરૂ થયેલા પ્રી-ક્વાર્ટર મેચમાં ૧૬ ટીમ વચ્ચે જંગ

સંયુક્ત માહિતી નિયામક મિતેષ મોડાસીયા અને ગીરગંગા પરિવારના દિલીપભાઇ સખિયાના હસ્તે વિજેતા ટીમોને સન્માનિત કરાઇ

જનાદેશ રાજકોટઃ ખાતે ગત તા. ૪ ડિસેમ્બરથી પ્રારંભ થયેલી ૭૪ મી ઓલ ઈહ્લિડયા પોલીસ હોકી ચેહ્લિખયનશિપ ? ૨૦૨૫-૨૬ હવે તેના અંતિમ ચરણમાં પ્રવેશી છે. રાજકોટના સૌરાષ્ટ્ર યુનિવર્સીટી હોકી ગ્રાઉન્ડ તેમજ રેસકોર્સ સ્થિત મેજર ધ્યાનચંદ હોકી ગ્રાઉન્ડ ખાતે પ્રી-ક્વાર્ટર ફાઇનલ મેચમાં ૧૬ ટીમો વચ્ચે આજરોજ મુકાબલો થવા જઇ રહ્યો છે. યુનિવર્સીટી ગ્રાઉન્ડ ખાતે આયોજિત પુરુષોની પ્રી-ક્વાર્ટર મેચમાં મુખ્ય મહેમાન તરીકે પ્રાદેશિક માહિતી કચેરીના સંયુક્ત માહિતી નિયામક શ્રી મિતેષ મોડાસીયા તેમજ ગીરગંગા પરિવાર ટ્રસ્ટના શ્રી દિલીપભાઇ સખિયાએ ખાસ ઉપસ્થિત રહી ખેલાડીઓનો ઉત્સાહ વધાર્યો હતો. આજરોજ પ્રી-ક્વાર્ટર ફાઇનલમાં બી.એસ.એફ. ટીમ ૫-૧ થી વિજેતા બની હતી.

મેચ પૂર્ણાહુતિ બાદ ઉપસ્થિત મહાનુભાવોના હસ્તે વિજેતા ટીમના કેપ્ટન શ્રી મનીષકુમાર તેમજ મેન ઓફ ધી મેચ શ્રી કમલજીત સિંધુને ટ્રોફી આપી સન્માનિત કરાયા હતાં. આ તકે નાયબ માહિતી નિયામક શ્રી પ્રશાંતભાઇ ત્રિવેદી તેમજ ગીરગંગા પરિવારનાશ્રી હીરાભાઇ હુંબલ ઉપસ્થિત રહ્યા હતા. ઉપસ્થિત સર્વે મહાનુભાવોનું એ.સી.પી. ટ્રાફિક શ્રી વિનાયક પટેલના હસ્તે મેમેન્ટો આપી સન્માન કરાયું હતું.

અત્રે ઉલ્લેખનીય છે કે, ગુજરાત પોલીસ દ્વારા આયોજિત ૭૪ મી ઓલ ઈહ્લિડયા પોલીસ હોકી ચેહ્લિખયનશિપ અંતર્ગત રાજકોટના મેજર ધ્યાનચંદ હોકી ગ્રાઉન્ડ રેસકોર્સ તેમજ સૌરાષ્ટ્ર યુનિવર્સીટીના હોકી ગ્રાઉન્ડ ખાતે મેચ રમવામાં આવી રહી છે. આગામી તા. ૧૨ ના રોજ ક્વાર્ટર ફાઇનલ તેમજ તા. ૧૩ ના રોજ સેમી ફાઇનલ અને તા. ૧૪ ડીસેમ્બરના રોજ ફાઇનલ મેચ રમાશે. અંતિમ દિવસે ક્લોઝિંગ સેરેમની કાર્યક્રમ સાથે ચેહ્લિખયનશિપની પૂર્ણાહુતિ જાહેર થશે.

વ્યારા ખાતે જિલ્લા સ્પોર્ટ્સ સ્કૂલ યોજના અંતર્ગત

હાઇટ આધારિત ખેલાડી પસંદગી પ્રક્રિયા તા. ૧૮ અને ૧૯ ડિસેમ્બરે યોજાશે

જિલ્લાના યોગ્ય ખેલાડીઓને તકનો લાભ લેવા જિલ્લા વહીવટી તંત્ર દ્વારા અનુરોધ

જનાદેશ પ્રતિનિધિ તાપી

સ્પોર્ટ્સ ઓથોરિટી ઓફ ગુજરાત, ગાંધીનગર દ્વારા સંચાલિત જિલ્લા કક્ષા સ્પોર્ટ્સ સ્કૂલ યોજના અંતર્ગત ઉંચાઈ આધારિત ખેલાડીઓની પસંદગી પ્રક્રિયાનું આયોજન વ્યારામાં કરવામાં આવ્યું છે. જેમાં તા. ૦૧/૦૧/૨૦૧૧ પછી જન્મેલા અને ઉંચાઈના માપદંડો પૂર્ણ કરનાર ભાઈઓ-બહેનો ભાગ લઈ શકે છે. બહેનો માટે ૧૬૩ સે.મી., જ્યારે ભાઈઓ માટે ૧૭૩ સે.મી. અથવા વધુ ઉંચાઈ ફરજિયાત રહેશે.તાપી જિલ્લામાં આ પસંદગી પ્રક્રિયા ૧૮ અને ૧૯ ડિસેમ્બર ૨૦૨૫ના રોજ સવારે ૧૦:૦૦ થી ૦૧:૦૦ સુધી આર્ટ્સ એન્ડ કોમર્સ કોલેજ, વ્યારા ખાતે યોજાશે.ખેલાડીઓને જન્મ તારીખનો દાખલો અને આધાર કાર્ડ સહિત જરૂરી દસ્તાવેજો સાથે ઉપસ્થિત રહી તકનો લાભ લેવા અનુરોધ.વધુ માહિતી માટે જિલ્લા રમત વિકાસ અધિકારીની કચેરીનો સંપર્ક કરી કરી શકાસે. તેમજ કસોટી માટે કન્વીનર તરીકે મનિષાબેન જે. વસાવા (મો. ૮૭૫૮૦૪૯૩૨૯) નિયુક્ત કરાયા છે. એમ જિલ્લા રમત વિકાસ અધિકારીની અખબારી યાદીમાં જણાવાયું છે.

મહુવા તાલુકાના ધામખડી ગામે પ્રાકૃતિક કૃષિ તાલીમ યોજાઇ

કૃષિ સખી અને CRP દ્વારા ગ્રામજનોને પરંપરાગત ખેતી અપનાવવા પ્રોત્સાહન અપાયું

જનાદેશ પ્રતિનિધિ, સુરત : સુરત જિલ્લાના મહુવા તાલુકાના ધામખડી ગામે પ્રાકૃતિક કૃષિ તાલીનું આયોજન કરાયું હતું. જેમાં ખેડૂતોને ઝેરમુક્ત ગૌ આધારિત ખેતીની વિશેષતા સમજાવી તેના દ્વારા પાક, પર્યાવરણ અને સજીવ સૃષ્ટિને થતાં લાભો વિષે માર્ગદર્શન આપવામાં આવ્યું હતું. કૃષિ સખી અને CRP દ્વારા ગ્રામજનોને દેસી ગાય આધારિત ખેતીના ફાયદા અને ઓછા ખર્ચે મળતાં બમણાં નફા અંગે સમજાવી રાજ્ય સરકાર દ્વારા મળતી યોજનાઓની જાણકારી આપવામાં આવી હતી.

નોંધનીય છે કે, રાજ્ય સરકાર દ્વારા રાજ્ય સહિત સુરત જિલ્લામાં ખેડૂતોને રાસાયણિક ખેતી છોડી પારંપરિક ખેતી અપનાવવા આહ્વાન કરાઈ રહ્યું છે. જે માટે ગામે ગામ કલસ્ટર વાઈઝ પ્રાકૃતિક કૃષિ તાલીમનું આયોજન થઈ રહ્યું છે.

પ્રેસિડન્સી સ્કૂલમાં ૧૯મો ‘‘દાદા-દાદી/ નાના-નાની સ્નેહમિલન સમારોહ’’ યોજાયો

જનાદેશ પ્રતિનિધિ,સુરતઃ સુરતના ન્યુ રાંદેર રોડ સ્થિત પ્રેસિડન્સી સ્કૂલમાં ‘‘દાદા-દાદી/નાના-નાની સ્નેહમિલન સમારોહ’’ આયોજન કરવામાં આવ્યું હતુ. જેમા બાળમંદિરથી ધો. ૫ સુધીના વાલીઓને અગાઉથી જ સંમતિપત્રક મોકલી, કાર્યક્રમ માટે સમય સૂચવવામાં આવ્યો હતો. ૭૦૦ જેટલા વાલીઓએ ઉત્સાહપૂર્વક સંમતિ મોકલતાં તેમને આમંત્રણ પત્રિકા પાઠવી આમંત્રણ આપવામાં આવ્યું હતુ. સાંજે બરાબર ૪:૦૦ વાગ્યાથી તમામ વડીલોએ પટાંગણમા પ્રવેશ કરતાં સ્કૂલના વિદ્યાર્થીઓએ તેઓને આવકાર્યા હતા. સ્કૂલની વિદ્યાર્થીનીઓએ તેઓને તિલક કરી ફૂલોથી વધાવ્યા હતા. ત્યારબાદ તમામ માટે કરેલ અલ્પાહારની વ્યવસ્થાને ન્યાય આપી તેઓએ શાળાની, પોતાના મૂડીના વ્યાજ સમા બાળકોના વર્ગખંડની અને શિક્ષકોની મુલાકાત લીધી. અત્યંત આનંદપૂર્વક આવેલા તમામ વડીલોએ ત્યારબાદ પટાંગણમાં સ્થાન લીધુ. સંસ્કરણ અને આપણી સંસ્કૃતિની જાળવણી અને સત્કાર એ ે-સિડન્સી સ્કૂલની વાસ્તવિક પરંપરા રહી છે. પરંપરાગત આ કાર્યક્રમમા વિશાળ સંખ્યામાં ઉપસ્થિત દાદા-દાદી/નાના-નાનીઓની ઉત્સાહપૂર્ણ હાજરીથી પટાંગણ અત્યંત શોભી રહ્યું હતુ. વિદ્યાર્થીઓએ પ્રાર્થના પ્રસ્તુત કરી હતી. ત્યારબાદ દાદા-દાદી/નાના-નાનીને આવકારતુ સ્વાગત રજુ કર્યું. અને સંસ્કૃતિસભર સુદર કાર્યક્રમ ‘‘કૃષ્ણમ વંદે જગદગુરૂ’’ ની પ્રસ્તુતિ કરી હતી. કૃષ્ણજન્મથી લઈ કૃષ્ણના મૃત્યુ સુધીના પ્રસંગોની ભાવનાસભર કૃતિઓ નિહાળી સૌ ખૂબ જ આનંદિત થઇ ગયા હતા. આ પ્રસંગે આ કાર્યક્રમના મુખ્ય મહેમાન તરીકે સુરતના સુપ્રસિધ્ધ ગાયનેકોલોજિસ્ટ ડૉ. દીપ્તિબેન પટેલ ઉપસ્થિત રહ્યા હતા. તેમણે વાલીઓને ખૂબ જ પ્રોત્સાહક અને પ્રેરણાત્મક વાતો કરી હતી. આજના સમયમા કોઈ શાળા આવા પરંપરાગત કાર્યક્રમોને હજુ પણ નિયમિત રીતે ઉજવે છે, એ બદલ શાળાને અભિનંદન આપ્યા હતા. શાળાના મેનેજમેન્ટ, શિક્ષકોને સંસ્કારની ધરોહર તરીકે પારિવારિક વાતાવરણ સર્જવા બદલ બિરદાવ્યા હતા. આ પ્રસંગે જાણીતા શિક્ષણવિદ સૂર્યકાંતભાઈ શાહ, દીપિકાબેન શાહ, નલિનભાઈ દેસાઈ, ક્રાઉન એકેડેમીની પ્રકાશભાઈ ગજ્જર કિડ્ઝ વર્લ્ડના સંચાલક ભાવેશભાઈ કંસારા- દેવિકાબેન કંસારા, નવચેતન વિદ્યાભવનના આચાર્યા સુનિતાબેન સોની- સુભાષભાઈ સોની વગેરેએ ઉપસ્થિત રહી પ્રેરણા આપી હતી. અતિથિવિશેષ તરીકે ઉપસ્થિત રહી કાર્યક્રમને પ્રેરણા પૂરી પાડી હતી. વિદ્યાર્થીઓ અને દાદા-દાદી/ નાના-નાની સૌની મોટી સંખ્યા સાથે આ કાર્યક્રમ ખૂબ જ સફળ અને આનંદમય બની રહ્યો. સ્કૂલના શૈક્ષણિક-બિનશૈક્ષણિક સ્ટાફે સમગ્ર વ્યવસ્થામાં આગવી જવાબદારી નિભાવી હતી.

સુરત એપીએમસી માર્કેટમાં ગુજરાતના પ્રથમ એલિવેટેડ માર્કેટ યાર્ડને તા.૧૩મીએ મુખ્યમંત્રીના હસ્તે ખુલ્લું મૂકવામાં આવશે

પ્રથમ માળ સુધી ભારે વાહનો લઇ જઇ શકાય તેવા ટુ વે રેમ્પવાળી અદ્યતન બિલ્ડીંગમાં અત્યાધુનિક સુવિધાઓ

જનાદેશ પ્રતિનિધિ, સુરત : ખેતીવાડી ઉત્પન્ન બજાર સમિતિ-સુરત દ્વારા ગુજરાતના સૌથી મોટા અને સૌપ્રથમ એલિવેટેડ માર્કેટયાર્ડ એટલે કે પ્રથમ માળે સાકારિત માર્કેટયાર્ડનું લોકાર્પણ મુખ્યમંત્રી શ્રી ભૂપેન્દ્રભાઇ પટેલના હસ્તે તેમજ કેન્દ્રીય જળશક્તિ મંત્રીશ્રી સી. આર. પાટીલની વિશેષ ઉપસ્થિતિમાં આગામી તા.૧૩ ડિસેમ્બરના રોજ કરવામાં આવશે. નાયબ મુખ્યમંત્રી શ્રી હર્ષ સંઘવી, કૃષિમંત્રી શ્રી જીતુભાઇ વાઘાણી અને નાણા મંત્રીશ્રી કનુભાઇ દેસાઇ, સાંસદો-ધારાસભ્યો, અગ્રણીઓ, ખેડૂતો ઉપસ્થિત રહેશે.

સુરત એપીએમસી માર્કેટના આધુનિકીકરણ અને વિસ્તૃતિકરણના ભાગરૂપે એલિવેટેડ માર્કેટ યાર્ડનું નિર્માણ પામેલી આ અત્યાધુનિક માર્કેટમાં ૧૦૦ ફૂટ પહોળો રેમ્પ બનાવવામાં આવ્યો છે, જેથી ટેમ્પો, ટ્રક સીધા પહેલા માળે દુકાનોની સામે જ જઇ શકશે. આ સુવિધાથી કૃષિ પેદાશોને લાવવા-લઇ જવામાં સમય બચશે અને ટ્રાફિકની સમસ્યાથી મુક્તિ મળશે, અને કૃષિ જણસો સીધા વેપારીઓની દુકાનો પર જ ઉતારી શકાશે.

ધારાસભ્ય અને એ.પી.એમ.સી.ના ચેરમેન સંદિપભાઇ દેસાઇએ જણાવ્યું હતું કે, સુરત એ.પી.એમ.સી.માં દેશના ૧૫ રાજ્યોમાંથી ખેડૂતો, બાગાયતદારો શાકભાજી, ફળો જેવા પોતાના ઉત્પાદનો વેચવા આવે છે. પરંપરાગત, જૂની ઢબની માર્કેટમાં શાકભાજી, માલસામાન હંમેશા ગ્રાઉન્ડ પર જ હોય છે, જેમાં સમયનો વ્યય અને ટ્રાફિકની સમસ્યા રહેતી હોય છે. એટલે જ અમે એલિવેટેડ માર્કેટ યાર્ડનો કોન્સેપ્ટ વિચાર્યો હતો. આ માર્કેટમાં પ્રથમ માળે હાઈટેક ૧૦૮ દુકાનો ઉપલબ્ધ છે, જેમાં વિશાળ સ્ટોરરૂમ, પીવાના પાણીની સુવિધા, શૌચાલય જેવી સુવિધાઓ છે.

વાર્ષિક રૂ.૩૭૦૦ કરોડના ટર્નઓવર ધરાવતી સુરત APMCનો રાજ્યના અર્થતંત્રમાં મહત્વનું યોગદાન છે એમ જણાવી શ્રી દેસાઈએ કહ્યું કે, આ માર્કેટમાં પ્રથમ માળ સુધી ખેડૂતો, વેપારીઓ વાહન લઈ જઈ શકે તેના માટે ટુ વે રેમ્પ, માલ સામાન લઈ જવાની લિફ્ટ, પેસેન્જર લિફ્ટ, પ્રથમ માળે વાહન પાર્કિંગ, માર્કેડયાર્ડમાં આવતા ખેડૂતો, વેપારીઓ તથા શ્રમિકોને વિનામૂલ્યે પ્રાથમિક સારવાર કેન્દ્ર, ખેડૂત મિત્રો માટે બિયારણ વિતરણ કેન્દ્ર જેવી સુવિધા ખેડૂતો અને વેન્ડર્સ માટે ઉભી કરવામાં આવી છે. પ્રત્યેક દુકાનની બહાર વધુ ખુલ્લી જગ્યા રાખવામાં આવી છે, જેથી શાકભાજીને ચડાવવા-ઉતારવામાં, હરરાજી કે વેચાણ પ્રક્રિયામાં સરળતા રહે.

વિજાપુર પંથકની સગીરા સાથે રેપ કેસમાં મુખ્ય આરોપી સહિત ત્રણને ૨૦ વર્ષની સજા

મહેસાણા, તા.૧૦

વિજાપુર પંથકની એક સગીરા સાથે દુષ્કર્મ આચરી ફોટા પાડી બ્લેકમેઈલ કરી ચાર મહિનામાં અવારનવાર દુષ્કર્મ આચરનાર મુખ્ય આરોપી તેમજ બે સહઆરોપીને મહેસાણાના સ્પેશિયલ પોક્સો જજે ૨૦ વર્ષની સખત કેદની સજા અને દરેકને રૂ.૪૪ હજારનો દંડ ફટકાર્યો છે.વિજાપુરના મંડાલી (ખરોડ)નો ઠાકોર નિકુલજી પ્રધાનજી પંથકની એક સગીરાનો અવારનવાર પીછો કરતો હતો અને ગત તા.૮-૪-૨૪ની રાત્રિએ તેણી ઘરે એકલી હતી ત્યારે તેની સાથે દુષ્કર્મ આચરી મોબાઈલમાં ફોટા પાડી લીધા હતા. જે ફોટા વાઈરલ કરવાની તેમજ પરિવારજનોને છોડીશ નહીં તેવી ધમકી આપી નિકુલજીએ ૬-૮-૨૪ સુધી અવારનવાર તેણી સાથે દુષ્કર્મ આચર્યુ હતું. ૭-૮-૨૪ના રોજ અન્ય મિત્રોની મદદથી તેણી તથા તેની બે સખીઓનું કારમાં અપહરણ કરીને ઋષિવન લઈ જઈ ત્યાં ફેરવી હતી. પરત ફરતાં તેણીને વિજાપુરના એક ગેસ્ટહાઉસમાં લઈ જઈ નિકુલજીએ ફરીથી દુષ્કર્મ આચર્યુ હતું. કંટાળેલી સગીરાએ પરિવારજનોને વાત કરી હતી અને લાડોલ પોલીસ મથકે ઠાકોર નિકુલજી પ્રધાનજી તથા સહઆરોપીઓ ભરવાડ મહેશભાઈ બળદેવભાઈ (રહે.રોણીયાપુરા (ખરોડ), તા.વિજાપુર) અને વણઝારા પ્રકાશભાઈ બાબુજી (રહે.ખરોડ, તા.વિજાપુર) સામે પોક્સો એક્ટ સહિતની કલમો હેઠળ ગુનો નોંધાયો હતો.આ કેસમાં સરકારી વકીલ સી.બી.ચૌધરીએ કરેલી દલીલો અને રજૂ કરાયેલા પુરાવાને માન્ય રાખી મહેસાણાના સ્પેશિયલ પોક્સો જજ એમ.એફ.ખત્રીએ મુખ્ય આરોપી નિકુલજી ઠાકોર તેમજ બે સહઆરોપીઓ મહેશ ભરવાડ તથા પ્રકાશ વણઝારાને પોક્સો અને બીએનએસની વિવિધ કલમો હેઠળ અલગ અલગ મળને કુલ ૨૦ વર્ષની સખત કેદની સજા તેમજ દરેકને કુલ રૂ.૪૪ હજારનો દંડ ફટકાર્યો હતો. ઉપરાંત ભોગ બનનારને વળતર પેટે રૂ.૩ લાખ ડિસ્ટ્રીક્ટ લીગલ સર્વિસ ઓથોરિટી મારફત સરકાર પાસેથી અપાવવાનો આદેશ પણ કોર્ટે કર્યો હતો.